

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No. 220- IA/217(AHM) 2024 in  
IA/278(AHM) 2023  
ITEM No. 221- IA/231(AHM) 2024 in  
IA/310(AHM) 2023  
ITEM No. 222- IA/178(AHM) 2023  
ITEM No. 223- IA/278(AHM) 2023  
ITEM No. 224- IA/310(AHM) 20223  
In  
CP(IB) 83 of 2020

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Union Bank of India  
V/s  
Doshion Water Umbrella (Cuddalore) Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 06/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant	: Mr. Ravi Pahwa, Adv.
	: Ms. Vaishnavi Viswanathan, Adv. in IA/278 of 2023
For the Liquidator	: Mr. Chirag Shah of Doshionwater
For the Respondent	: Mr. Sumit Parikh, Adv. in IA/178 of 2023 (Union Bank of India)

**ORDER**

**IA/217(AHM) 2024 & IA/231(AHM) 2024**

These applications are filed by the applicant under Rule 11 of NCLT Rule, 2016 seeking permission to amend the cause title of IA 278 of 2023 as well as IA No. 310 of 2023 by substituting the name of present Applicant as Liquidator of M/s. Doshion Water Umbrella (Cuddalore) Private Limited in place of Shri Chandra Prakash Jain, Resolution Professional of M/s. Doshion Water Umbrella (Cuddalore) Private Limited which is allowed.

Learned Counsel for the applicant is permitted to carry out the necessary amendments in the cause title, within seven days from the date of this order.

In view of the above, **IA/217(AHM) 2024 & IA/231(AHM) 2024** allowed and disposed off.

**IA/178(AHM) 2023**

Learned Counsel for the applicant / RP submitted that this application is to be taken care by the RP itself as it pertains to the CIRP cost.

Learned Counsel for the respondent Mr. Sumit Parikh appears and seeks time to file Vakalatnama as well as reply, which is to be filed within two weeks. Thereafter, rejoinder, if any.

Re-list on 08.03.2024

**IA/278(AHM) 2023 & IA/310(AHM) 2023**

Since substitution applications as mentioned above have been allowed, let the necessary steps be taken for necessary amendments in the cause title within four days, with a copy to the other side.

Re-list on 08.03.2024.

-sd-

**SAMEER KAKAR  
MEMBER (TECHNICAL)**

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**SHAMMI KHAN  
MEMBER (JUDICIAL)**